

many steps to curb them at the root itself. It is the first time that the Coordination Committee of Southern States is also functioning very nicely. A lot of inputs which come from the Intelligence agencies are shared immediately with the State Government so that they do not lack information and coordination.

It is a serious matter, Sir, and I will come to the House—I have seen the concern of the whole House—with a statement on behalf of the Government, informing actually how it happened, what all remedial measures were taken by the State Government as reported by them, and what all we had been telling them to do. The House is aware of the effort the Central Government is making and further efforts that needed to be made. I will come to the House with a statement on behalf of the Government explaining the total position as to what has been done and what is being done by the Central Government in coordination with the State Government.

Sir, this issue concerns the whole nation and I share the spirit behind the statements of the Members. We shall not lag behind and shall not leave any stone unturned to curb the activities of these organisations at the root level....(Interruptions)....

Shri Hari Kishore Singh (Sheohar) : I want clarification on one point.

Mr. Speaker : No, clarifications please.

Shri Hari Kishore Singh : I want to know whether it is a Holiday Home or a jail. It has been alleged by Shri Mani Shankar Aiyar that it is a Holiday Home rather than a Security Prison. I want to know if it is a fact, or not?

Shri Rajesh Pilot : I will clarify that point. It is called a Special Camp and there are precautions taken. It is not a Holiday Home that the inmates go out and come back whenever they want. They are detained there.

Shri Hari Kishore Singh : That has been alleged by Shri Mani Shankar Aiyar.

Shri Rajesh Pilot : That is what the hon. Member has said but I feel as the Minister that whenever you have a camp, there are restrictions on it, and specially when it is a detention camp, there has to be a restriction. I will come with a statement giving all the details to the House whenever the Hon. Speaker wants....(Interruptions)....

Mr. Speaker : You please discuss this matter. Probably you would be able to get some information; give some information you have by some method....

12.34 hrs.

RE: MID-TERM APPRAISAL OF THE EIGHTH FIVE-YEAR PLAN

[Translation]

Shri Atal Bihari Vajpayee (Lucknow) : Mr. Speaker, Sir, you must be remembering that when the Monsoon Session

began, it was discussed as to which were the issues likely to be taken up. The treasury bench was also party to that discussion. Even opposition was eager to discuss the 'Mid Term Appraisal' of Eighth Five Year Plan which could not be discussed for the last three years.

Mr. Speaker, Sir you have been willing from the very beginning that the House should get an opportunity to discuss the mid-term appraisal. We thought that time and date would be fixed in this regard but the situation has taken a new turn on 3rd August, 1995. A question was asked by my friend Shri Rajnath Sonkar Shastri ji and Shri Rajesh Kumar ji about the mid term appraisal which was replied to by Shri Girdhar Gamang. Time and again.....(Interruptions) Now this 'O' is not here in the name which has been mentions in that....(Interruptions)

Shri Saifuddin Choudhury (Katwa) : 'Go' has been removed.

Prof. Prem Dhumal (Hamirpur) : The astrologer must have said that it should be removed.

Shri Atal Bihari Vajpayee : 'Go' has been removed.

Mr. Speaker, Sir, you must be remembering that this matter was raised time and again as to where is the mid-term appraisal, why mid-term appraisal was not carried out? Mr. speaker, Sir, I would like to quote what you had said :

[English]

The Member wants to know, the House wants to know why the mid-terms appraisal is not done on time.

[Translation]

This was replied by Shri Girdhar Gamang.

[English]

It was delayed because we have to consult the States also.

[Translation]

Further, he had said :

[English]

We discussed this in our internal meeting. A full Planning Commission meeting is yet to be fixed.

[Translation]

When flurry of questions were lashed on him, the hon. Minister said, I quote :

[English]

On the appraisal of the Eighth Plan, internal discussions are going on and after that we will have a full-fledged meeting of the Planning Commission and then the NDC meeting.

[Translation]

Again I will come to the House.

It is apparent that you had expressed dissatisfaction with the delay in preparing an appraisal and House was also not agreeable to this kind of delay, but one new fact has come

before us that when hon. Minister was claiming that no appraisal had been carried out, then he was concealing the fact, and in fact he was misleading the House.

My friend Shri Jaswant Singh ji has sent one document to you. I too have the same with me. Though it is marked confidential, yet we have succeeded in getting it. That document is mid-term appraisal of the Eighth Five Year Plan. This document contains 10 chapters, 10 parts and 566 pages and the annexure contains 104 pages. The hon. Minister says that "meeting of the full Planning Commission was not held. But it is written on this document and the reply was given August that meeting of the full commission on 19th July, 1995". The meeting of the full Planning Commission was held on 19th July, (Interruptions) what is the outcome of that meeting... (Interruptions)

One hon. Member : Wherefrom have you got it?

Shri Atal Bihari Vajpayee : I have not brought it from anywhere else, this has come to me. All these things come to us from that side only and so we are returning it to that side. Mr. Speaker, Sir, I may kindly be allowed to bring privilege motion against Shri Girdhar Gamang

Shri Somnath Chatterjee (Bolpur) : He is a good man. There are one or two good men. He is one them.

Shri Atal Bihari Vajpayee : My charge is that the House has been misled. But my friend Shri Jaswantji was authenticated it, you have got its copy, first you give a directive to the Government that no one could claim that the document available in whichever form, does not belong to the Planning Commission. Now the Minister can say that the document is not of the entire Planning Commission. It is submitted by a single Member. Even if a single Member had undertaken the appraisal and had claimed that it was of the entire Planning Commission, then it should have been circulated. Its copies should have been made available to the Members. I seek your permission to place it on the table of the House. If you have no objection, may I place it?

Mr. Speaker : Legally, I can permit only after going through it.

Shri Atal Bihari Vajpayee : Please go through it. But the rules and the law should go in our favour.

Mr. Speaker : Law and rule demand a discussion.

Shri Lal K. Advani (Gandhi Nagar) : Mr. Speaker, Sir, the Leader of Opposition, Shri Vajpayeeji has raised a very important question. The economic policies of the past five years are analysed in different spheres. The Planning Commission in this context undertook an analysis and prepared a mid-term appraisal. Suddenly, it is being said that the report was the work of a single Member. The fact being that, the report, for which Shri Vajpayeeji sought your permission for placing it on the table of the House, was prepared by full time Member of the Planning Commission. He prepared the report and it was decided, which is mentioned in it, that a full meeting of the Planning Commission would be held on 19th July, and the Prime Minister would also participate in it. And in the meeting, it was to be formally accepted as the entire Planning Commission's report. It is correct if the report was presented by the full-time member it becomes a draft for the entire

Planning Commission. The report was sent to the P.M.O. and the Finance Ministry and it is mentioned in the report that due to the policies of the Government poverty increased in the country, and resulted in such ill-effects. There should have been no objections to this economic analysis. The Government, immediately decided not only to withdraw it, but to make it confidential and secret. It is so written on the report. Now it is not known when a full-meeting of the Planning Commission would be held. One cannot say whether it would be held or not. Therefore, it was said, that no mid-term appraisal was done. As said by Shri Vajpayeeji, it is misleading the House. They could have said that a report was indeed prepared. The meeting of the full Planning Commission on 19th July in which the Prime Minister had participated, was cancelled. Mr. Speaker, Sir, the tradition is clear in this regard. I am quoting from Kaul and Shakdhar :

[English]

"A Member can ordinarily quote from a document that is treated by Government as 'secret' or 'confidential' and which the Government have not disclosed in public interest....."

[Translation]

However, public interest is not involved.

[English]

This has been made confidential in the political interest, not in the public interest.

Further, it says :

"There is a possibility for such a document to be obtained through leakage or stealth or an irregular manner and there is no compulsion on the Member to disclose the source from which a copy thereof has been obtained by him...."

[Translation]

As Shri Vajpayeeji said, whatever we get, it is from there.

Shri Atal Bihari Vajpayee : Mr. Speaker, Sir, I have not stolen it.

[English]

Mr. Speaker : I can vouchsafe that.

[Translation]

Shri Lal K. Advani : Mr. Speaker, Sir, my only submission is that in such matter tradition is clear :

[English]

"When a Member quotes from a secret document and seeks to lay it on the Table, he is required to submit the document or a copy of it to the Speaker after recording a certificate thereon...."

That certificate has been recorded by Shri Jaswant Singh ji. That certificate can also be recorded by Shri Vajpayeeji, as you permit.

Further it says :

"The document is thereafter sent to the Government for

verification of its authenticity so that the Speaker's job at this point of time is essentially to verify from the Government whether this document is authentic or not whether it has been fabricated by the Member...."

[Translation]

The Member says it is his, but that is an authentic document. If it is an authentic document, then, Sir, I think, in the interest of the House and in the interest of the whole nation, you should allow this document to be placed on the Table of the House so that the people can come to know from an absolutely independent unbiased non-political authority as to what is their evaluation of the mid-term Plan, its performance in the context of the New Economic Policies.

Sir, the only reason is that there is an overriding authority with the Speaker to stop a Member quoting from documents in national interest where the security of the country is involved. That is the only situation where you can prevent this paper from being laid on the Table of the House—that is, when security of the country is involved—and if there is no security involved, then the only thing that remains is to ascertain about the authenticity of the document and permit Shri Vajpayee to lay it on the Table of this House.

Shri Jaswant Singh (Chittorgarh) : I have to add only one sentence with your permission. I submitted this document to you on the 11th of August and I submitted it in writing with a request and due authentication. All that I request is that either I may be granted permission to lay the document on the Table of the House or Shri Atalji be granted permission to lay the document on the Table of the House because it is the same document. That is the request that I wish to make now.

Shri Chandra Shekhar (Ballia) : I do not know what you are going to consider now. The Leader of the Opposition is ready to authenticate it. One Member says that six days or five days back, he wrote to you and authenticated the document. What more is under your consideration?

Mr. Speaker : I will explain it.

Shri Chandra Shekhar : Otherwise, I think, according to the understanding of Parliamentary rules, the Speaker has no other option but to allow him to lay it on the Table of the House.

Mr. Speaker : I will explain it. It is true that you had sent it to me on 11th but 11th was not a working day, as far as Parliament was concerned. I have sent this to the Government and I have called for the Government's comment on it and the Government's comment was presented to me just before I was coming to the House. I shall have to look into Government's comment, the document presented and your letter also and then I shall have to take a decision. The argument advanced by Advaniji is correct and there is a lot of substance but without going through the contents of the letters written by you and others, no decision can be taken by me at the spur of the moment. And I do think that in matters like this, it is not correct to take a decision at the spur of the moment. But at the same time, I do feel that the matters relating to the economic development of the entire country are the matters in which the Members are likely to be interested in discussing on the floor of the House.

Shri Indrajit Gupta (Midnapore) : May I ask one question?

Mr. Speaker : You cannot ask me questions.

Shri Indrajit Gupta : No. I am not asking you to reply to the question.

Mr. Speaker : I cannot rebut the statement of the senior Members. That is my difficulty. That is why I am saying this.

Shri Indrajit Gupta : I am only seeking one clarification. In the middle of all this controversy, confidential, secret documents and all that, the Deputy-Chairman of the Planning Commission is here. Can he not inform the House at least this much, whether in fact any mid-term appraisal Report has or has not been prepared? If it has not been prepared, what is the position?

Mr. Speaker : You are right.

Shri Indrajit Gupta : Are they likely to prepare such a Report within a reasonable time? Or are we going to give it a go-by as far as the whole session is concerned?

The Minister of External Affairs (Shri Pranab Mukherjee) : I would like to, most respectfully submit(Interruptions)

Mr. Speaker : The Minister will please understand the meaning of the interruptions in between they are doing. They would not do it without studying the Law.

[Translation]

Shri Sharad Yadav (Madhepura) : Mr. Speaker, Sir, I respect Shri Indrajit. He has raised a right issue. The Vice-Chairman of the Planning Commission is sitting here. But the issue is no longer in his jurisdiction. Now it is in your hands. I think you should settle this issue.

[English]

Mr. Speaker : You will please refrain from directing me as to what I should do. You leave it to me.

[Translation]

Shri Sharad Yadav : I am not doing so.

Mr. Speaker : When ever you fail to make a point against the Government, you try to get it done through me. This is not proper.

Shri Sharad Yadav : For no reason you are getting angry.

Mr. Speaker : Had you understood my point, you should not have spoken.

Shri Sharad Yadav : I mean to say that the matter is now in your hands.

[English]

Mr. Speaker : It should be a matter between you and the Government and not between the Speaker and you.

[Translation]

Shri Sharad Yadav : You are the Head of this institution. And this matter is now in your hands. This is all I am saying

[English]

Mr. Speaker : All right. I will facilitate you.

Shri Pranab Mukherjee : First of all I would like to say that I think, there is one precedent. It was when Shri Ashok Mehta was the Deputy-Chairman, Planning Commission and Petroleum Minister and somebody else was the Planning Minister. (Interruptions)

[Translation]

Shri Nitish Kumar (Barh) : We wanted to know whether the Minister was speaking in his capacity as the Deputy Chairman of the Planning Commission.

Mr. Speaker : You do not need to know this. He was speaking on behalf of the Government.

[English]

Shri Pranab Mukherjee : How is the planning document prepared? First, it is being prepared by various divisions in the Planning Commission. Then, it is examined in what is called the internal meeting of the Planning Commission by the full-time Members of the Planning Commission. Then, it goes to the whole Planning Commission presided over by the hon. Prime Minister and attended by other Minister members like the Minister of Agriculture, Minister of Finance and Minister of Defence. Thereafter, it goes to the National Development Council. The National Development Council is the ultimate master to finalise the document.

Shri Indrajit Gupta : What about the mid-term appraisal?

Shri Pranab Mukherjee : I am just coming to that. Unfortunately, this House, despite our best efforts, could not discuss the original document itself and what we are talking of today is the *kunjika* of the document, the mid-term appraisal of the Eighth Plan. The Eighth Plan, which was ultimately approved by the National Development Council, has never been discussed on the floor of this House. Therefore, most respectfully I would like to submit that if the hon. Members are interested in having a full discussion of the Eighth Plan, I think, my colleague the hon. Minister is ready and I would also like to contribute my own submission with your approval or with your permission in regard to this document. (Interruptions). A document was prepared by the various divisions of the Planning Commission. It was discussed by the full-time Members of the Planning Commission. But, thereafter, a question came that various Ministers would like to make their comments. Thereafter, the meeting of the full Planning Commission, which was scheduled to be held on 19th July, could not take place. Therefore, there has not been full Planning Commission's meeting. Even after the approval of the full Planning Commission, perhaps it would not be proper for discussion because the report would remain incomplete unless the inputs from the Members of the National Development Council are available. Any document which we have discussed here till now is not on the internal papers of the Planning Commission, but the document which has been discussed, debated in the National Development Council like the Eighth Plan, or some times the Approach Paper because even the Approach Paper is approved by the National Development

Council and then only it comes to Parliament and Parliament gives its views.....(Interruptions).

[Translation]

The Minister of State of the Ministry of Planning and Programme Implementation (Shri Girdhar Gamang) : Mr. Speaker, Sir, Vajpayee ji has said that I am misleading the House, so I would like to give a clarification in this regard.

[English]

Mr. Speaker : There is nothing against you. Please, do not worry.

[Translation]

Shri Girdhar Gamang : When Shri Rajnath Sonkar Shastri asked about it I had replied that—

[English]

"The internal meeting of the Planning Commission was held, but the full Planning Commission meeting, which was scheduled, was not held because of the reasons that consultation with the Ministries concerned is still going on".

Therefore, I have not avoided the question raised by Shri Rajnath Sonkar Shastri. (Interruptions)

Mr. Speaker : Well, the question before us is whether we are going to discuss the economic performance of ours after the Plan was drafted and four years after it was implemented. We may discuss the document as such we may not discuss the document as such. But are we going to discuss the performance or not? This is a method through which the discussion can take place. If the document is not the final document and if it is in the process of finalisation, we may or may not refer to the document or we may refer to the document when the Members may say that this is what is said in the document, the Ministers' may explain why this cannot be taken as the final verdict on certain points raised and all those things. But should we discuss the economic development, social development and other developments in the country or not? I do think that we should : As to how it has to be done, I will call the meeting of the senior Members and then look into it.

As to the document itself, I will just go through the legal points and I will take appropriate action.

The Minister of Water Resources and Minister of Parliamentary Affairs (Shri Vidyacharan Shukla) : Mr. Speaker, Sir, may I make a small submission?

Mr. Speaker : Yes.

Shri Vidyacharan Shukla : Sir, you have been good enough to impress upon all the Members who attend the Leader's meeting and the Business Advisory Committee meetings all the time—I do not remember a single meeting where you have not been impressing upon the Members—to discuss the Eighth Plan and I do not remember any Member having opposed your idea. But for some reason or the other, this House has been denied the opportunity of discussing this document.

Mr. Speaker : May be, that is because we have not been sincere.

Shri Vidyacharan Shukla : Sir, I would urge upon the leaders present here in the House to find time to discuss the Eighth Plan.

Mr. Speaker : Thank you very much. We should discuss the Eighth Plan as well as the performance.

Shri Vidyacharan Shukla : Yes, we should discuss the performance also along with it. From our side, we will do our best. Let us find time and give full time to all the Members to discuss it. It will do a lot of good to the Government and it will do a lot of good to the country.

Mr. Speaker : Very good.

[Translation]

Shri Atal Bihari Vajpayee : Should we presume that Government is disapproving the document which is being referred to....(Interruptions).....

Mr. Speaker, Sir, they may or may not accept that this is their document. It has been said that it is the document of the full-time Members. Alright, the meeting of the Planning Commission could have not taken place but this document can become a base of the discussion. The facts cannot be changed. Therefore please allow me.

[English]

Mr. Speaker : Vajpayeeji, this is a matter of time. Let me look into it. I am not saying that it cannot be put on the Table of the House. I cannot say that it can be put on the Table of the House. Let me read what is the document. Let me read what are the contents of the letter. I will come to a proper conclusion.

[Translation]

Shri Ram Naik (Bombay-North) : Mr. Speaker, Sir, the Independence Day was celebrated yesterday only and in this regard I would like to draw the attention of the House and the country towards an important issue. Our National Flag is a symbol of the dignity of the country and every patriot is ready to sacrifice his life for its protection. The Independence Day is celebrated far and wide at a large scale.

There is an Indian Flag Code in which it has been stated as to how the National Flag should be hoisted. I would like to draw the attention of the House towards what has been stated therein in this regard. It is very unfortunate that the people, the political leaders and the Government officers have not studied it thoroughly. The Section 4(3) of the flag code says that at the time of unfurling the National Flag nothing like, flowers or garland should be tied with the flag or the flag pole but you might have noticed it yesterday in the function held at the Red Fort and also in the State capitals.....

[English]

Mr. Speaker : May I ask the Parliamentary Affairs Minister to pay attention to this? This appears to be a little serious matter.

[Translation]

Shri Ram Naik : The National Flag unfurled in the State

capitals were having flowers. Yesterday, when the hon. Prime Minister was addressing the nation from the Red Fort the petals of rose were visible on his head. It does not happen in Maharashtra because there was a freedom named Shri G.V. Varad. Mr. Speaker, Sir, you are acquainted with his name—he used to keep always this thing in mind that the National Flag Code should be respected in letter and spirit. He used to lodge a complaint with the Police Station against the persons violating the Code. That is why proper regard is paid in Maharashtra. Therefore, my submission is that the Government should study the National Flag Code and the entire country should be made aware of it so that at least on the next 26th January, the flag may be hoisted properly and the flowers may not be kept in it. It should be followed all over the country.

Therefore, I would like to draw the attention of the Government towards this important issue that the dignity of the National Flag should be maintained by all of us. I would like to know as to what does the Government intend to do in this regard. If the hon. Minister.....(Interruptions) gives a statement in this regard, it can be of some use. I would not like to give it a political issue against the hon. Prime Minister.....(Interruptions)

13.00 hrs.

[English]

Shri Ram Naik : I think that the hon. Minister wants to say something about it.

Mr. Speaker : Of course, the Government will look into it whether the flowers can be tied or not.

Shri Saifuddin Choudhury (Katwa) : Sir, we are going to discuss the Budget of Jammu and Kashmir. But I want to raise one very humanitarian issue on which the whole country has been shocked. The gruesome killing of the Norwegian tourist in the Kashmir Valley and the way he was killed had really stirred our conscience. He came to India knowing that the Kashmir Valley is a disturbed Valley. But he might have hoped that the foreign tourists would not be touched. But the people, the terrorists, who are out to destroy Kashmir, destroy the unity and integrity of the country did not hesitate even from committing this kind of a heinous crime. We understand the feelings of the people of Norway, the family members of Mr. Hans Christian Ostro. It was such a gruesome murder that no word is sufficient to express our feelings.

Now, four other tourists are also under the captivity of the terrorists and efforts are on to secure their release. We have been told that foreign Governments are also cooperating. It would be good if the Government comes out explaining the latest position as to whether any progress has been made in the matter of getting their release so that the things are settled in a peaceful manner.

Shri Chandra Jeet Yadav (Azamgarh) : Sir, I want to say just a word about this. This has been universally condemned. The Norwegian tourist was killed in a gruesome manner and he was beheaded. Even the Security Council of United Nations has condemned this gruesome murder. The House should also

condemn it because it had happened, unfortunately, in our country.

There are other four tourists who are still in the custody of those terrorists. Nobody knows about their fate. Their family members and wives are camping in Srinagar and are appealing every week to all authorities and militants to show mercy and release them. In spite of all this universal condemnation and appeals from many countries, these tourists have not been released till now.

So, the House feels concerned, the country feels concerned and it is also a matter of our national prestige. Sir, today the debate will take place and it has been decided that it will not only be on the Supplementary Budget of Jammu and Kashmir but also on the other incidents. So, Sir, I would request that the Home Minister should be present during the debate because many important issues will be raised.

Therefore, I would appeal, through you, that the Home Minister should clarify the position and inform the House what steps have been taken; whether our Government has officially approached the Pakistani Government—as they are also involved—to do something for immediate release of these tourists. This is the appeal which I would like to make, through you, Sir.

[Translation]

Shri Bhagwan Shankar Rawat (Agra) : Mr. Speaker, Sir, Rajasthan has been hit by floods. 198 out of 200 dams situated in and around Bharatpur have been damaged by floods which have left a devastating effect on not only Rajasthan but also district Agra of Uttar Pradesh situated contiguous with Bharatpur. Such incidents have taken place earlier also. According to an estimate of the district administration of Agra about three lakh people have been affected by floods and two have died. A number of cattle have also died. Many contagious diseases are likely to break out once the flood waters recede. There is no fodder left to feed the cattle with. A large number of farmer's houses were swept away. The household goods were also destroyed. Link roads in flood affected areas have also been damaged. The breach in the dams of Rajasthan has caused this heavy destruction in Agra also. Any breach in the dams of Rajasthan or excessive rains leave a devastating effect on Agra. In normal days Rajasthan does not allow the rain water to flow down to Agra due to which the level of groundwater of these areas is continuously falling and the wells are drying up.

I urge upon the Central Government to have talks with the state Governments of Rajasthan and Uttar Pradesh and chalk out a permanent scheme for the solution of the problem of floods. Moverover, some part of rain water should be allowed to flow down to Agra every year. A permanent arrangement of the outflow of water should be made in the suburban areas of Agra by constructing small checks, dams so that the local inhabitants have not to bear the scourge of floods and on the other hand crave for drops of water during normal times. The Central Government should allocate funds for its permanent solution. The Central Government should ask the State Government to make an estimate of the damage caused to link roads in the villages and the state and national highways and provide necessary funds to compensate for losses caused by

floods alongwith the reconstruction of roads in these areas so that the flood effected people can once again return to their normal life.

[English]

Shri Somnath Chatterjee (Bolpur) : Sir, I want a small clarification on the matter of Jammu and Kashmir. You have been kind enough to allow a discussion on this matter. We are under the impression that the matter pertaining to Jammu and Kashmir will be taken up soon after the Zero Hour.

Mr. Speaker : No, we have a Bill; we have started discussing the Bill. Maybe, it may come up tomorrow for discussion.

There is one Bill and another Bill and then the Jammu and Kashmir issue will be taken up.

Shri Somnath Chatterjee : But we are under the impression that it will be taken up today and accordingly we have alternated our programme.

Mr. Speaker : Maybe, we will take it up tomorrow.

Shri Chandra Jeet Yadav : The date was already decided.

Mr. Speaker : What do we do?

Shri Chandra Jeet Yadav : I understand the problem, Sir, but it should be given the priority.

Mr. Speaker : It will come up for discussion, but tomorrow.

[Translation]

Shri Devendra Prasad Yadav (Jhanjharpur) : Mr. Speaker, Sir, I would like to draw the attention of the House towards a very important issue. The Eastern and Western coastal banks of river Kamala have been totally broken due to the unprecedented spate of floods in Kamala-Galan river flowing from Nepal in Jhanjharpur Parliamentary Constituency situated on Indo-Nepal border. The rail and road link has throughout been damaged there which has posed a threat to the life and property of the people. The people are taking refuge at the upper reaches of the banks. An unusual situation has arisen for the last two days. The hon. Minister of Water Resources is present here. The Government of Bihar is conducting the relief work on its own but the situation is not under control as yet. The life and property of lakhs of people is in peril there. Half a dozen blocks are inundated in flood waters. Therefore, I demand that in view of this situation, the Government of India should provide additional financial assistance to the Government of Bihar on a war footing and ask the army to airdrop relief material expediently at places where there is no road link so as to protect the life and property of the people.

[English]

Mr. Speaker : It is for the State Governments and they shall ask for it.

[Translation]

Shrimati Krishnendra Kaur (Deepa) (Bharatpur) : Mr. Speaker, Sir, many villages of Bharatpur city, Kumer Nagar,

Nandbayee, Bayana and Rupa tehsil have been inundated in flood waters due to the breaches in Panchana dam on account of heavy rainfall in Rajasthan. Hundreds of farmers' houses have fallen apart, their crops and fodder swept away and the roads linking the villages dilapidated. I would like to know whether the Central Government has declared it a flood affected area and provided financial assistance? If not the reasons therefor and the time by which relief will be provided to this area? The State Government is doing its best but I want that the Central Government should provide additional financial assistance. The dams have developed breaches and there is a heavy loss.

The river Rupa has brought the same devastation to Kathumar tehsil in district Alwar.

Shri Prabhu Dayal Katheria (Firozabad) : Mr. Speaker, Sir, I would like to add a few words to the issue raised by hon. Rawatji. My Parliamentary Constituency is just adjacent to Agra. The Flood water started entering the area on the night of 9th at 4 O' clock in the morning. The people were asleep when they were submerged by water. A large number of cattle were killed and hundreds were affected. Crores of bighas of land belonging to farmers was ruined. Not only Agra, half of the country is flood affected. The government of India should take initiative to check floods and provide additional assistance for it.

13.09 hrs

PAPERS LAID ON THE TABLE

Notification Under Essential Commodities Act, 1955

[English]

The Minister of State in the Ministry of Industry (Department of Industrial Development and Department of Heavy Industry) (Shrimati Krishna Sahi) : Sir, I beg to lay on the Table a copy of the Cement (Quality Control) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 641 (E) in Gazette of India dated the 19th July, 1995, under sub-section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 8001/95]

Notification Under Homoeopathy Central Council Act, 1973

The Deputy Minister in the Ministry of Health and Family Welfare (Shri Paban Singh Ghatowar) : Sir, I beg to lay on the Table a copy of the Homoeopathy Central Council (Registration) Amendment Regulations, 1994 (Hindi and English versions) published in Notification No. 7-1/92-CCH in Gazette of India dated the 7th March, 1995 under sub-section (2) of section 33 of the Homoeopathy Central Council Act, 1973.

[Placed in Library. See No. L.T. 8002/95]

13.10 hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Seventh Report

[English]

Shri Inder Jit (Darjeeling) : Sir, I beg to present the Seventh report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken on the Recommendations contained in the third Report of the Committee on Passport Facilities.

13.10½ hrs.

STANDING COMMITTEE IN HUMAN RESOURCE DEVELOPMENT

Twenty-ninth, Thirtieth and Thirty-first reports

[English]

Shri Inder Jit (Darjeeling) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Twenty-Ninth, Thirtieth and Thirty-first Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the University Grants Commission (Amendment) Bill, 1955, functioning of Central Government Health Scheme and functioning of Central Government Hospitals respectively.

13.10¼ hrs.

STATE BANK OF INDIA (SUBSIDIARY BANKS) AMENDMENT BILL*

[English]

The Minister of State in the Ministry of Finance (Shri M.V. Chandrashekhara Murthy) : Sir, I beg to move for leave to introduce a Bill further to amend the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and the State Bank of Saurashtra Act, 1950.

Mr. Speaker : The question is :

That leave be granted to introduce a Bill further to amend the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and the State Bank of Saurashtra Act, 1950.

The motion was adopted.

Shri M.V. Chandrashekhara Murthy : Sir, I introduce the Bill.**

*Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 16-8-95.

** Introduced with the recommendation of the President.